

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO 1752  
TO BE ANSWERED ON 13.02.2019  
National Litigation Policy**

†1752. SHRI SHARAD TRIPATHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has prepared a draft National Litigation Policy;
- (b) if so, the details thereof;
- (c) whether the said draft has been sent to corresponding stakeholders for comprehensive deliberation;
- (d) if so, the reaction of the said stakeholders on the said draft; and
- (e) if not, the reasons therefor?

**ANSWER  
MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE  
AFFAIRS  
(SH. P.P.CHAUDHARY)**

(a) to (e) A National Litigation Policy was formulated by the Government in the year 2010. Since it could not be placed before the Cabinet, it could not be implemented. Formulation of fresh National Litigation Policy is under consideration of the Government.

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